



2026:AHC:23690-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1526 of 2026

Salman Alias Bholu And Another

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Akash Misra, Santosh Singh
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned A.G.A. for the State and perused the record.
2. After some arguments, learned counsel for the petitioners has made a statement at the Bar that he does not want to press the writ petition and seeks to withdraw it with a liberty to file afresh with better particulars.
3. In view of the statement made, this writ petition is dismissed as withdrawn with aforesaid liberty.
4. Certified copy of the F.I.R. be returned back as per rules.

February 3, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)